

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**Item No. 119**  
**(IB)-401(PB)/2020**

**IN THE MATTER OF:**

Mr. Gaurav Kathuria

.... Applicant/petitioner

v.

M/s. R.G Residency Pvt. Ltd.

.....Respondent

**Order under Section 9 of IBC**

**Order delivered on 13.03.2020**

**Coram:**

**SHRI CH. MOHD. SHARIEF TARIQ**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Nitin Kaushik, Adv.

**ORDER**

Learned counsels for both the sides are present.

Learned counsel for the corporate debtor is directed to file reply within two weeks. Thereafter, one week learned counsel for the operational creditor will file rejoinder, if any.

List the matter on 17.04.2020.



**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**



**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

13.03.2020  
Aarti Makker